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TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

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**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 29th June, 2018 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 30 of 2018

A Bill to repeal certain enactments.

WHEREAS it is expedient that the enactments specified in the Schedule which are spent or have otherwise become obsolete, or have ceased to be in force otherwise than by expressed specific repeal, should be expressly and specifically repealed;

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

- | | |
|--|-------------------------------|
| 1. This Act may be called the Tamil Nadu Repealing Act, 2018. | Short title. |
| 2. The enactments specified in the Schedule are hereby repealed to the extent mentioned in the fourth column thereof. | Repeal of certain enactments. |
| 3. The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; | Savings. |

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE SCHEDULE.

REPEALS.

(See section 2)

<i>Year.</i>	<i>Number.</i>	<i>Short Title.</i>	<i>Extent of Repeal.</i>
(1)	(2)	(3)	(4)
<i>President's Acts.</i>			
1976	25	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.	The Whole
1988	7	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1988.	The Whole
1988	23	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1988.	The Whole
<i>Tamil Nadu Acts.</i>			
1954	IV	The State Co-operative Societies (Reconstitution and Formation) Act, 1954.	The Whole
1978	34	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1978.	The Whole
1979	38	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1979.	The Whole
1979	48	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1979.	The Whole
1980	23	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1980.	The Whole
1981	4	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1981.	The Whole
1981	52	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1981.	The Whole
1982	45	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1982.	The Whole
1983	25	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1983.	The Whole
1984	4	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1984.	The Whole
1985	12	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1985.	The Whole
1986	15	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1986.	The Whole
1986	25	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1986.	The Whole
1987	5	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1987.	The Whole
1989	35	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1989.	The Whole

<i>Year.</i>	<i>Number.</i>	<i>Short Title.</i>	<i>Extent of Repeal.</i>
(1)	(2)	(3)	(4)
1989	38	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1989.	The Whole
1990	3	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Laws (Amendment) Act, 1990.	The Whole
1991	23	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1991.	The Whole
1991	30	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1991.	The Whole
1992	17	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1992.	The Whole
1992	50	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1992.	The Whole
1993	2	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1993.	The Whole
1993	3	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1993.	The Whole
1993	10	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1993.	The Whole
1993	29	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1993.	The Whole
1994	5	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1994.	The Whole
1994	23	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1994.	The Whole
1994	59	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1994.	The Whole
1995	5	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1995.	The Whole
1995	8	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1995.	The Whole
1995	31	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1995.	The Whole
1996	3	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Third Amendment Act, 1995.	The Whole
1996	12	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1996.	The Whole
1996	13	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1996.	The Whole
1996	20	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1996.	The Whole
1997	5	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1997.	The Whole
1997	6	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1997.	The Whole
1997	25	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1997.	The Whole

<i>Year.</i>	<i>Number.</i>	<i>Short Title.</i>	<i>Extent of Repeal.</i>
(1)	(2)	(3)	(4)
1998	12	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1998.	The Whole
1998	56	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1998.	The Whole
1999	4	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1999.	The Whole
1999	49	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1999.	The Whole
2000	34	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2000.	The Whole
2001	11	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2001.	The Whole
2002	41	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2002.	The Whole
2003	35	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2003.	The Whole
2004	19	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2004.	The Whole
2005	12	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2005.	The Whole
2006	14	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2006.	The Whole
2007	2	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2007.	The Whole
2007	36	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2007.	The Whole
2008	1	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2008.	The Whole
2008	52	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2008.	The Whole
2009	3	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2009.	The Whole
2009	16	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2009.	The Whole
2010	3	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2010.	The Whole
2010	38	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2010.	The Whole
2011	3	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2011.	The Whole
2011	12	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2011.	The Whole
2012	1	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2012.	The Whole
2012	33	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2012.	The Whole

STATEMENT OF OBJECTS AND REASONS.

The Tamil Nadu Co-operative Societies (Reconstitution and Formation) Act, 1954 (Tamil Nadu Act IV of 1954), the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (President's Act 25 of 1976), the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1989 (Tamil Nadu Act 38 of 1989) and the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1991 (Tamil Nadu Act 30 of 1991) are enacted to provide for the appointment in public interest of Special Officers for certain categories of co-operative societies. Consequent on the conduct of elections to the boards of all primary co-operative societies and the scheduled co-operative societies and assumption of office by the elected boards replacing the Special Officers appointed under the above said Acts, the above said Acts have become obsolete. Therefore, the Government have decided to repeal the above said Acts and their amending Acts.

2. The Bill seeks to give effect to the above decision.

C.VE. SHANMUGAM,
Minister for Law, Courts and Prisons.

K.SRINIVASAN,
Secretary.